

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.280/MP/2024

- Subject : Petition under Section 79(1)(c),(f) and (k) of the Electricity Act, 2003 and other applicable provisions thereof read with Long Term Access Agreement dated 1.2.2021 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking extension of Long-Term Access start date on account of the Force Majeure events and consequential reliefs arising therefrom.
- Petitioner : Essel Saurya Urja Company of Rajasthan Limited (ESUCRL)
- Respondent : Powergrid Corporation of India Limited (PGCIL)
- Date of Hearing : **6.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Alok Krishna Agarwal, Advocate, ESUCRL
Ms. Ritwika Nanda, Advocate, ESUCRL
Ms. Shruti Gupta, Advocate, ESUCRL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking an extension of the Long-Term Access start date under the Long-Term Access Agreement dated 1.2.2021 executed between the Petitioner and the Respondent for the 450 MW of the 750 MW Solar Power being developed by the Petitioner. Learned counsel submitted that the extension of the operationalization of the Long-Term Access is being sought on account of force majeure events beyond the control of the Petitioner, i.e., in view of *status quo* orders passed by the Hon'ble High Court of Judicature of Rajasthan at Jodhpur, which restrained the Petitioner from detailing with and executing necessary sub-lease, etc. of the land allotted by the State of Rajasthan for the development of the 450 MW part of the 750 MW Solar Power Park.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead Central Transmission Utility of India Limited (CTUIL) as a party to the Petition and file a revised memo of parties within a week.
- (b) Issue notice to the Respondents, including CTUIL, on the maintainability and merits.
- (c) The Respondents to file their comprehensive reply on maintainability as well as merits, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

3. The Petition will be listed for hearing on **6.3.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**